

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 22502/2026

[Arising out of impugned final judgment and order dated 09-04-2026 in WP No. 23445/2025 passed by the High Court of Judicature at Madras at Chennai]

**ENGINE FACTORY AVADI OTHER BACKWARD CLASS
EMPLOYEES WELFARE ASSOCIATION (EFAOBCEWA) & ORS.** **Petitioner(s)**

VERSUS

UNION OF INDIA & ORS. Respondent(s)

IA No. 186419/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

Date : 17-07-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA
HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR

For Petitioner(s) :

Mr. Karthik Rajan, Adv.
Mr. Venkataraman R., AOR
Mr. Tanuj Agarwal, Adv.

For Respondent(s) :

Mr. Vikramjeet Banerjee, A.S.G.
Mr. Shreekant Neelappa Terdal, AOR
Mr. Shubhanu Anand, Adv.
Mr. Praneet Parnav, Adv.
Ms. Albhaya Dhamija, Adv.

UPON hearing the counsel the Court made the following

ORDER

1. Issue notice.
2. Tag along with Civil Appeal No. 629/2022.

(NISHA KHULBEY)
COURT MASTER(SH)

(AKSHAY KUMAR BHORIA)
COURT MASTER(NSH)